

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 289 of 2010(Suo Motu)**

**Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Hearing: Suo Motu**

**Date of Order: 12 -11-2010**

**In the matter of:**

Injection of power by LANCO Amarkantak Thermal Power Station into the regional grid as Unscheduled Interchange in contravention of Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

**And**

**In the matter of:**

M/s LANCO Power Limited, Gurgaon

..... **Respondent**

**ORDER**

It has come to the notice of the Commission that 2x 300 MW LANCO Amarkantak Thermal Power Station (hereinafter “the generating station”) in the Western Region is injecting substantial amount of power to the regional grid through Unscheduled Interchange.

2. As per the information available with the Commission, the first unit of the generating station after its synchronization on 1.5.2009 achieved full load on 4.6.2009. However, the unit has been declared on commercial operation only in April 2010. The



second unit of the generating station was synchronized on 22.2.2010. Both units of the generating station have been injecting power into the grid as Unscheduled Interchange.

3. Clauses (6) and (7) of Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter “Connectivity Regulations”) provide as under:

“(6) The grant of connectivity shall not entitle an applicant to interchange any power with the grid unless it obtains long-term access, medium-term open access or short-term open access.

(7) A generating station, including captive generating plant which has been granted connectivity to the grid shall be allowed to undertake testing including full load testing by injecting its infirm power into the grid before being put into commercial operation, even before availing any type of open access, after obtaining permission of the concerned Regional Load Despatch Centre, which shall keep grid security in view while granting such permission. This infirm power from a generating station or a unit thereof, other than those based on non-conventional energy sources, the tariff of which is determined by the Commission, will be governed by the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. The power injected into the grid from other generating stations as a result of this testing shall also be charged at UI rates.”

4. As per the above regulations, an entity is not entitled to interchange power with the grid unless it has obtained long-term access, medium-term access or short term open access. The only exception is that a generating station, without availing any type of access, may be allowed by the concerned Regional Load Despatch Centre to inject its infirm power into the grid during testing including full load testing and such power shall be charged at UI rates.

5. In the present case, we notice that both units of the generating stations have been synchronized and achieved full load after testing. However, for the reasons best known to the respondent, the generating station has not been declared under commercial operation. The generating station does not appear to have applied for and obtained long term access, medium term access or short term open access as the power from the generating station even after synchronization is being injected into the grid as Unscheduled Interchange. Therefore, injection of power by the generating station into the grid on continuous and regular basis after synchronization of the units of the generating station without seeking open access is in clear violation of the Clauses (6) and (7) of Regulation 8 of Connectivity Regulations as quoted in para 3 above.

6. We hereby direct M/s LANCO Power Limited to explain by 25.11.2010 the reasons for not seeking the open access for injecting power into the grid and to show cause as to why action under section 142 of the Electricity Act, 2003 should not be taken against it for contravention of clauses (6) and (7) of Regulation 8 of the Connectivity Regulations.

Sd/-  
**(M.Deena Dayalan)**  
**Member**

Sd/-  
**(V.S.Verma)**  
**Member**

Sd/-  
**(S.Jayaraman)**  
**Member**

Sd/-  
**(Dr. Pramod Deo)**  
**Chairperson**

